

# CENTRE FOR VEDIC SCIENCES BANARAS HINDU UNIVERSITY



## **INTERNATIONAL CONFERENCE**

ON

VEDIC JURISPRUDENCE & ITS IMPACT ON CONTEMPORARY WORLD 11<sup>th</sup> – 12<sup>th</sup> February, 2023



काशी हिन्दू विश्व विद्यालया |

Organized by Centre for Vedic Sciences Banaras Hindu University Varanasi, Uttar Pradesh, India, PIN: 221005

Official link of Conference: <u>https://bhu.ac.in/Site/EventDetails/1\_3239\_4511\_Vedic-Vigyan-Kendra-Home?Upcoming&4571</u>

#### Centre for Vedic Sciences (CVS)

The Centre for Vedic Sciences (CVS) is an institution for the study and research of the 'Vedic Corpus' in India which was established in Banaras Hindu University and funded by the government of Uttar Pradesh in the year 2018 for preserving and transforming the Vedic knowledge in contemporary India. The CVS is working for exploring the ignored ancient Indian Vedic Corpus related to various sciences through the study of ancient literature. Center is also willing to publish monographs, critically edited text and translation, books and an International Refereed Research Journal Annually. The prime objective is to establish this Centre for Vedic Sciences as a premier institution of the world in the domain of Vedic sciences as world-leading institution.

The CVS includes eight divisions for the exploration of different dimensions of Vedic knowledge in the modern world. Divisions are Vedic Literature, Sciences of Rituals and Consciousness, Vedic Linguistics, Phonetics and Etymology, Vedic Medical Sciences, Psychology & Yogic Sciences, Vedic Mathematics, Astronomy and Padartha Vijnana, Vedic Agricultural, Environmental Sciences and Management, Vedic Architecture and Science of Engineering with 64 Technical Arts, Vedic Jurisprudence and Division of Editing, Translation and Publication. In order to promote the rational scientific outlook and relevance of Vedic knowledge on various issues concerning humanity at large, the Centre for Vedic Sciences (CVS) is going to organize this International Conference on "Vedic Jurisprudence & its Impact on Contemporary World" on 11<sup>th</sup> -12<sup>th</sup> February, 2023.

#### **Banaras Hindu University**

Banaras Hindu University is an internationally reputed temple of learning and ranks among the top universities of India in the field of academic and research output, situated in the holy city of Varanasi. This creative and innovative university was founded by the great leader, Mahamana Pandit Madan Mohan Malviya Jee, in 1916. The university comprises 8 Institutes, 15 Faculties, 146 Departments, 4 Interdisciplinary Centres, a constituent college for women, 4 affiliated colleges and 3 Constituent Schools, spanning a vast range of subjects pertaining to all branches of humanities, social science, law, technology, medicine, science, fine arts and performing arts. More than thirty thousand students are currently enrolled in university for different courses and research degree.

#### Kashi

Kashi, Banaras or Varanasi has been the prime centre of Hindu thought and culture radiating spiritual lights and wisdom from time immemorial. This is the place where great Vyasa wrote Mahabharata and the eighteen Puranas. This is the place where Lord Buddha preached his first sermon after attaining enlightenment and "set in motion" the "Wheel of Dharma". Varanasi is a city of traditional classical culture, glorified by myths and legends and sanctified by religion, it has always attracted a large number of pilgrims and worshippers from time immemorial. To be in holy city is an experience in itself an experience in self-discover an eternal oneness of the body and soul. To every visitor,

Varanasi offers a breath-taking experience. Varanasi is also renowned for its rich tapestry of music, arts, crafts and education. In fact the real Varanasi is super physical and spiritual rather than physical or material.

#### **Division of Vedic Jurisprudence**

In accordance with the mission and vision of the Centre for Vedic Sciences, Banaras Hindu University the true focus of the division of Vedic jurisprudence would be to establish the intellectual wealth of the preceding generations, which has given a very balanced comprehensive fruitful solutions to each and every problem. The division shall reorient the Vedic Knowledge through research and teaching. This time is needed to strengthen and transform traditional knowledge into a modern perspective. The division will engage as an institution in the active pursuit of solutions to domestic and international legal, social, and political problems and imbue students with a dedication to excellence and commitment to the solutions of those problems. The division will also involve creating synthesized knowledge for the betterment of humankind.

In ancient India, not only was there development of mathematics, astronomy, medicine, grammar, philosophy, literature, etc.; but there was also tremendous development of law. This is evident from the large number of legal treatises written in ancient India. Only a very small fraction of this total legal literature survived the ravages of time, but even what has survived is very large. The separation of law from religion, morality, etc. was carried further by Narada and Brihaspati, who in their Smritis confine themselves entirely to law, particularly civil law. The profound contribution of Vedic tradition and literatures woefully received least recognition in the academic sphere in India. Consequently, generations have been deprived from enormous knowledge of our revered intellects and their exceptional work. For academic and practical references, the Western philosophy has been accounted at the largest extents, and awfully undermines scientific contribution of Indian tradition knowledge. Therefore, keeping in view of the above, the division of Vedic jurisprudence is established to study the Vedic Jurisprudence and tradition of law and its potential use in modern jurisprudence and societies.

Activity of the Vedic Jurisprudence Division:

- PG Diploma in Vedic Jurisprudence running from July 2021
- Centre for Vedic Sciences has successfully organized the Two-Days National Workshop on "Vedic Jurisprudence & Its Impact on Contemporary World" during 22<sup>nd</sup>-23<sup>rd</sup> February, 2020.
- Published a Book on "Vedic Tradition of Law and Legal System" (ed.) by Prof. Upendra Kumar Tripathi & Dr. Anoop Kumar, Published by Centre for Vedic Sciences, BHU, in March 2022, Hardbound, PP.632, price; 600/- Rupees, ISBN: 978-81-951360-8-7.

#### **Concept** Note

Veda, the core of the Vedic tradition, is of supreme, eternal and immutable Jñ a. The Jaîmñi Sutra postulates three propositions, first, what is good for man can be learnt from the Vedas; secondly, it can be learnt from the Veda only; and thirdly, whatever the Veda says must be true. Vedas, as the source of law provides foundation for the evolution of law. Ved Samhîta, Br mana and Upanîsad primarily constitute foundation of Vedic tradition of law. This knowledge database is utmost significant for the welfare of individuals in present day social order and State structure. In addition, Samhît consists of injunctions of sacrificial acts and the several details bearing upon those acts. The Br mana contains explanations of legends, myths, notes on the performance of rituals, as well as explanations of particular sacred words from the Vedas. More commonly, it is used to refer to the explanation and meaning of a sacred word. The Upanîsad, comprise of the concluding portions of the Vedas, they are called Vedanta i.e. the conclusion of the Vedas, and serve as the foundational texts in the theological discourses of Vedic traditions.

Bhatavarsh flourished with the authoritative character of the Smritîs, they provide knowledge about law in simple and clear manner, what was already contained in the Vedas. The Smritîs have laid down definite rules and laws to guide the individuals and communities in their daily conduct and to regulate their manners and customs. The Smritîs have given detailed instructions, according to the conditions of the time, to all classes of men regarding their duties in life. These Smritîs have varied from time to time. The injunctions and prohibitions of the Smritîs are related to the particular social surroundings. As these surroundings and essential conditions of the Hindu society changed from time to time, new Smritîs had to be compiled by the sages of different ages and different parts of India.

Ganganath Jha aptly remarked that Smritîs of Manu and Y jñavalkya are not mere law books. They deal in fact with all facets of Man's activity, they treat life as one organic whole, more or less full account being found of all such subjects as Cosmology, Theology, Philosophy, Diplomacy, Kingship, Economics and the duties of the subjects. A whole range of topics of law in its concrete form emerges from these texts, to be administered and enforced by the king.

The profound contribution of Vedic tradition and literatures woefully received least recognition in the academic sphere in India. Consequently, generations have been deprived from enormous knowledge of our revered intellects and their exceptional work. For academic and practical references, the Western philosophy has been accounted at the largest extents, and awfully undermines scientific contribution of Indian tradition knowledge. However, it is evident that the modern Western jurisprudence is undergoing in a deep crisis despite creating a host of schools and theories. Notably, solutions to vital problems of the present day lie in the synthesis of Par□and Apara Vidya of knowledge. Moreover, Vedic wisdom, and its potential application in the field of law to develop modern jurisprudence, is the best possible way forward to resolve issues and challenges in the political and social sphere.

The Centre for Vedic Sciences has organized a two-day national workshop on the same theme during 21-23 February, 2020, in which legal scholars such as Justice B. N. Srikrishna, Justice B. S. Chauhan, and Prof. Braj Kishor Swain, Prof. Harekrishna Satapathy, Prof. Amar Pal Singh, Prof. A. K. Pandey, and Prof. R. K. Murali and many others delivered the scholarly lecture. The Centre also published an edited book on Vedic Tradition of Law & Legal System in 2022. This book covers various perspectives, dimensions, usability and applicability of Vedic literatures in the field of law and legal practices. Thirty-five chapters of this book analyses diverse areas of law fields showcase invaluable presence of law in Vedic traditional pursuits.

The Centre for Vedic Sciences has decided to organise this International Conference on the same theme. The themes and sub-themes for the workshop include:

1. Vedic Philosophy and Jurisprudence

Dharma as a Source of Jurisprudence and Law, Legal Principles in Vedas and Smritis, Concept of Duties and Rights in Indian Society, Ethics, Morality and Law, Duty Based Society. Human Rights, Role of Shastras in Contemporary Indian Society

**2.** Vedic Tradition and Constitutional Values

Rajdharma and Good Governance, Mimansa Rules and Interpretation of Law. Mimamsa Rules and Indian Judiciary, Vedic Environmental Jurisprudence.

**3.** Interface of Vedic Nyaya Shastra with the western Concept of Justice

Principles of Justice in Vedas and Modern Western thought, Nyaya philosophy of Jaimini's and its applicability in Modern legal system, Stories in Vedas concerning Justice, Justice without Law, Role of King in Administration of Justice.

#### 4. Principle of Wrong and Procedure

Civil Wrong, Criminal Wrong, International Crime, Procedure for Implementation of Law, Concept and Forms of Punishment. Justification for Punishment i.e. Expiation, Atonement, Just Deserts, Individualization of Punishment.

5. Family Law Perspective

Law relating to Marital and Quasi Marital Relationship, Law relating to Parental and Quasi Parental Relationship including Legitimacy and Adoption, Law of Joint Hindu Family: Coparcenary and Coparcenary Property, Law of Partition, Law of Debts and Doctrine of Pious Obligation, Law of Inheritance, Stridhana, Status and Rights of Women.

#### 6. Commercial Law Perspective

Meaning and Kinds of Property, Ownership and Possession: Nature and Modes of Acquisition, Tax Structure and Punishment for Default, Land Rights.

The above-mentioned themes are not exhaustive. Other topics relevant with the themes of Law and Vedas may also be discussed during the conference.

## **Registration Fee for Participation**

- Faculties/ Research Scholars/ Professionals/Students and Others-Rs. 800/-
- Foreign Delegates and Foreign Participants are exempted from registration fees.

Distinguish Paper Presenters will be given remuneration admissible as per the rules.

Link of Google form for registration; <u>https://docs.google.com/forms/d/e/1FAIpQLSd6O-</u> V8h8qpMSuuj\_BZsEj3zEwdfVJtoSx\_zP9J\_a3J7JuL1w/viewform

#### **Account Details**

Name - Vedic Jurisprudence Conference Account No- 41490945822 IFS Code - SBIN0000211 Bank Name - State Bank of India, BHU UPI ID- vedicjurisprudenceconference20235791@sbi

## For Account details verification visit the following link

Official link of Conference: <u>https://bhu.ac.in/Site/EventDetails/1\_3239\_4511\_Vedic-Vigyan-Kendra-Home?Upcoming&4571</u>

## Accommodations for Participation

- On receiving the registration form with accommodation request, the organizers will review and intimate the accommodation status to the delegates.
- Foreign Delegates, Foreign Participants, and all Paper Presenters (Indian) will be provided free accommodation facilities for the conference duration within the university campus.
- For Other participants, we will try our best to provide accommodations.
- Allotment of rooms will be done on a first-come-first-serve basis, and after receipt of the registration fee only.

#### Transportation

- No general rule for TA&DA.
- Pick-up and drop between designated places and the University campus will be arranged by the organizers.

E-mail to International Conference: *icvedicjuris@bhu.ac.in* 

### General Guidelines for Paper

For the preparation of Manuscript (Article/research paper) general guidelines are as follows -

- Manuscript may be submitted in English or Hindi or Sanskrit.
- The matters of the Manuscript shall be computer typed only in Microsoft Word format with-

- Text Font -English- Times New Roman; Hindi- Kruti Dev 10 or APS Priyanka; Sanskrit- APS Priyanka.
- |Font Size- 14 point for Title (All Bold Caps); 11 point for Author's name (All Caps Italic black without prefix);11 point for Abstract;12 point for the Main Text | 10 point for the Footnotes |Line Spacing- 1.5 (Auto) for main text and 1.0 (Auto) for footnotes.
- The submission of Manuscripts shall have an Educational Qualifications, Designation / Professional Status, University/Organization's name, and E-mail Id on the first page in the footnotes.
- The Article/paper shall consist of 5,000 to 9,000 words, inclusive of footnotes
- The full text of the Articles and research papers shall be preceded by-
- An ABSTRACT in about 250 words;
- KEYWORDS not more than 5 words; and
- The Contents of the main text shall be divided under different levels of headings-
- Level one heading- main headings (all bold caps) numbered in Roman numerical (upper-case) in the centre;
- Level two heading- subheadings shall be in Roman numerical (lower-case) leftaligned in bold letters;
- Level three heading- parts of subheadings shall be in small (Alphabet) letters leftaligned in bold letters italic;
- The paper must include an Introduction and Conclusion.
- The full text of the Articles and papers should not go beyond the maximum limit prescribed for the same. Contributors are required to follow a set pattern of footnoting (Guidebook for References is attached with brochure and available at the website of the Centre for Vedic Sciences BHU).
- Papers submitted shall be original contributions and must be checked by Anti-Plagiarism norms prescribed by the University Grants Commission, New Delhi. It should not be under consideration for any other publication at the same time. Papers shall be submitted in MS office word. Papers shall be accepted for presentation and publication only after scrutiny and evaluation.
- All submissions shall be accompanied by a cover letter and a brief CV of the author. The Manuscript shall be E-mailed to icvedicjuris@bhu.ac.in

## Timeline of the Events

Last Date of the Abstract Submission: Last Date of the Full Paper Submission: 15<sup>th</sup> January 2023 5<sup>th</sup> February 2023

Note: Only selected Full Papers shall be permitted for presentations in the conference sessions.

#### **Organizing Committee**

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**International Conference** ON **VEDIC JURISPRUDENCE & ITS IMPACT ON CONTEMPORARY WORLD** (वैदिक विधिशास्त्र एवं समसामयिक विश्व पर उसका प्रभाव)

## **Registration Form**

Date: 11<sup>th</sup> – 12<sup>th</sup> February, 2023 (Saturday & Sunday) Programme Timing: 9.00:00 AM - 7:30 PM (First day) & 9.30:00 AM - 6:30 PM (Second day) Venue: Shatabdi Krishi Bhawan, Institute of Agricultural Sciences, Banaras Hindu University, Varanasi-221005

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